

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A.62/07431/2020 (SWP.No.2023/2016)

This the 16th day of February, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD JAMSHED, MEMBER (A)**

Nazir Ahmad Bhat, Aged 57 years, S/o Mohammad Akbar Bhat, R/o Nowhar Surisyar, District Budgam.

.....Applicant
(Advocate:- **Not Present**)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Government, Forest Department, Civil Secretariat, Jammu/Srinagar.
2. Principal Conservator of Forest, Jammu & Kashmir at Jammu.
3. Chief Conservator of Forest, Kashmir (Sheikh Bagh, Srinagar).
4. Conservator of Forest, Srinagar Circle.
5. Assistant Conservator of Forest, Pir Panchal Forest Division, Budgam (Enquiry Officer).
6. Divisional Forest Officer, Forest Division, Budgam.
7. Range Officer, Dood Ganga, Budgam.
8. Wasim Farooq,
Present posted as Divisional Forest Officer, Forest Division, Budgam.

.....Respondents
(Advocate:-**Mr. Sudesh Magotra, Deputy Advocate General**)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

The applicant was working as Deputy Forester in the Forest Division. The Divisional Forest Officer passed an order dated 07.12.2016, placing the applicant under suspension, on the ground that the applicant remained indifferent even when a complaint of movement of illicit timber was made to him. Challenging the same, the applicant filed SWP No. 2023/2016 before the Hon'ble High Court of Jammu and Kashmir at Srinagar. An interim order of status quo was passed by the Hon'ble High Court, on 22.12.2016.

2. In their reply, the respondents stated that the order of suspension was revoked and the applicant was posted in the same Division.

3. The SWP has since been transferred to this Tribunal in view of re-organisation of the State of Jammu & Kashmir and renumbered as TA No.7431/2020.

4. There is no representation on behalf of the applicant. We heard Mr. Sudesh Magotra, learned Deputy Advocate General for the respondents.

5. Though the applicant was placed under suspension through an order dated 07.12.2016, he was reinstated shortly thereafter. In addition to that, he has retired from service in the year 2019. Nothing remains to be decided at this stage.

6. The T.A. has become infructuous and it is accordingly dismissed. There shall be no order as to costs.

(MOHD JAMSHED)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

/Dsn/vb/